



e-mail: law-jk@nic.in
Fax: Jammu: 0191-2546753(Nov-April),
Fax:Srinagar: 0194-2506063(May-Oct.)

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, 18th of January, 2019

SRO 58 .— In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor hereby directs that after rule 13 of the Jammu and Kashmir Judicial Officers (Allowance, Amenities and Advances) Rules, 2007, the following rule shall be inserted, namely:-

"13A.Three Advance Increments.- *Judicial Officers having/acquiring higher qualification of post graduation in Law shall be entitled to three advance increments strictly in accordance with the recommendation No. 8.48 of the First National Judicial Pay Commission."*

By order of the Governor.

Sd/-
(Achal Sethi)
Secretary to Government

Dated:18-01-2019.

NO: LD(A) 2014/37

Copy to the:-

1. Principal Secretary to Government, Finance Department.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, J&K High Court, Jammu.
4. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Jammu.
5. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
6. In-charge Website, Department of Law, Justice & PA.
7. SRO section, Department of LJ&PA (w. 7. s.c).
8. Concerned file.

(Ashish Gupta)

Deputy Legal Remembrancer

Ashish Gupta
18/01/2019